CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. NO. 124/1998 in O.A. NO. 596/1997

New Delhi this the 3rd day of Jnue, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Jagdish Prasad S/O Matadeen, R/O Q. No. 339, Type II, I.T. Colony, New Pitampura, Delhi.

... Applicant

(By Shri D. S. Garg for Shri D. R. Gupta, Advocate)

-Versus-

- Shri O. P. Srivastava,
 Chief Commissioner of Income Tax (Admn.),
 C.R. Building, I.P. Estate,
 New Delhi.
- 2. Shri Daya Shankar, Dy. Commissioner of Income Tax (Hqrs.) (Admn.), C.R. Building, I.P.Estate, Delhi Cantt. ... Respondents

(By Shri V. P. Uppal, Advocate)

O R D E R (ORAL)

Shri Justice K. M. Agarwal :

Learned counsel for the respondents submits that the order of the Tribunal has been complied with. The learned proxy counsel for and on behalf of the counsel for applicant does not dispute that the order has been complied with. Under these circumstances, we are of the view that this contempt petition has become infructuous. Accordingly, it is hereby dismissed.



Compliance report filed before us be kept on record.

> Thm (K. M. Agarwal) Chairman

(R. K. Abeoja) Member (A)

/as/